

STAKE HOLDER COMMENTS

Regulation No. : L-1/4/2023/CERC

Reference No. : 4/2023

Regulation Details

Reference No.	4/2023	CERC File Number	No. L-1/250/2019/CERC
Regulation No.	L-1/4/2023/CERC	Regulation No. Generation Date	21/06/2023

Regulation Type : Amendment

Regulation Title : Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020

Subject : Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Third Amendment) Regulations, 2023.

Date of Closure of : 12/07/2023

E-Regulation Portal

[View Regulation Summary](#)

REGULATION DESCRIPTION

2 items found, displaying all items. 1

Regulation No.	Clause	Sub Clause	Description	Added On	Action
1	0		Short Title and Commencement	21/06/2023	
Full Comment	0		full comment	21/06/2023	

2 items found, displaying all items. 1

STAKEHOLDER COMMENT LIST

4 items found, displaying all items. 1

Reference No.	Stakeholder Name	Added By	Comment On	Added On	ACTION
SH/CO/57/2023	TAMIL NADU GENERATION AND DISTRIBUTION CORPORATION (TANGEDCO)	TAMIL NADU GENERATION AND DISTRIBUTION CORPORATION (TANGEDCO)	Regulation No-1	12/07/2023	View
SH/CO/56/2023	Kerala State Electricity Board Limited (KSEB Ltd.)	Kerala State Electricity Board Limited (KSEB Ltd.)	Full Comment	12/07/2023	View
SH/CO/55/2023	M.P. Power Management Co. Ltd. (MPPMCL)	M.P. Power Management Co. Ltd. (MPPMCL)	Full Comment	12/07/2023	View
SH/CO/54/2023	M.P. Power Management Co. Ltd. (MPPMCL)	M.P. Power Management Co. Ltd. (MPPMCL)	Regulation No-1	12/07/2023	View

**Comments / Suggestions of MP Power Management Co. Ltd on
Draft Notification of CERC (Sharing of Inter-State Transmission
Charges and Losses) (Third Amendment) Regulations, 2023.**

CERC mentioned in its Explanatory Memorandum, that the HVDC Bipole Transmission system is a cost intensive system. These lines were laid for long distance and bulk power transmission to facilitate transmission of electricity from power rich regions to power deficit regions.

So main purpose of laying those lines was for transmission of power in forward direction. However, 30% of transmission charges is considered under National Component considering the Jha Committee Report.

The proposed amendment envisages a formula which calculates a monthly factor for arriving at the % of transmission charges to be considered under national component whereas the percentage is of yearly transmission charges. So instead of monthly factor a cumulative monthly factor may be calculated and accordingly following modification is suggested in the provision to be inserted in sub- clause (a) of clause (1) of Regulation 6 of the Principal Regulations may be modified as follows:-

*“Provided that where an interregional HVDC transmission system planned to supply power to a particular region is operated to carry power in reverse direction due to system requirements, the percentage **monthly component of Yearly Transmission Charges** of such transmission system to be considered in the regional component and the National component shall be calculated as follows:-*


Addl. CCM (Regulatory)
M.P. Power Management Co. Ltd. JEP,

HVDCr (in %) =

$$\frac{\sum_{k=1}^n \text{Average Power flow in reverse direction (in MW) on } k^{\text{th}} \text{ day} \times 100}{\text{Capacity of HVDC transmission system in forward direction (MW) X number of days in the month of calculation}}$$

Where k, is a day of the month with total 'n' days in the month of calculation.

Where HVDCr >30%, the **monthly component** of the Yearly Transmission charges corresponding to HVDCr shall be considered in the National component and the balance in the regional component.

Where HVDCr is < 30%, the **monthly component** of the Yearly Transmission charges corresponding to HVDCr shall be considered in the National component and the balance in the regional component.


Addl. CCM (Regulatory)
M.P. Power Management Co. Ltd. JBP.